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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

In

Original Application No. 186/2025

In the matter of:

Sh Naresh Kumar Vs Govt. of NCT of Delhi & Ors.

NDOH: 21.05.2025

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Filed by

Dated: 20th May 2025

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 186/2025

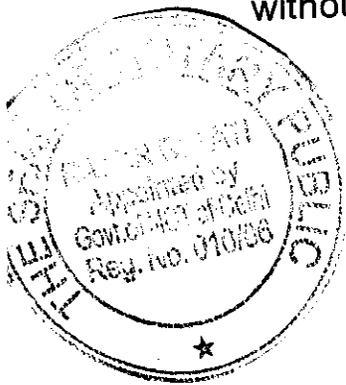
In the matter of:

Sh Naresh Kumar Vs Govt. of NCT of Delhi & Ors.

**AFFIDAVIT ON BEHALF OF DEPARTMENT OF
ENVIRONMENT, GOVT. OF NCT OF DELHI WITH RESPECT
TO ORDER DATED 13.05.2025**

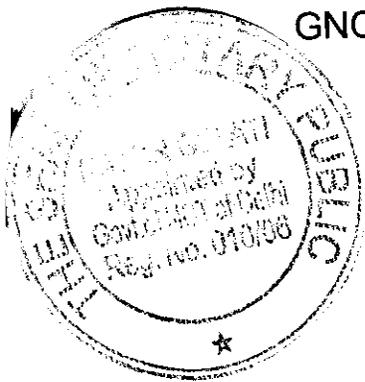
IT IS MOST RESPECTFULLY SHOWETH:

1. The Hon'ble Tribunal took up the above referred matter regarding illegal extraction of groundwater on 13.05.2025 and has directed to seek reply from Respondent no. 1 (Government of NCT of Delhi through Principal Secretary, Department of Environment, Government of NCT of Delhi).
2. That, this department had issued Groundwater Regulation and Management vide notification dated 12.07.2010 issued under Section 5 of Environment (Protection) Act, 1986 (**Annexure 1**) which states that in whole of the NCT of Delhi, no person, group, authority, association or institution shall draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground water Authority) for domestic,



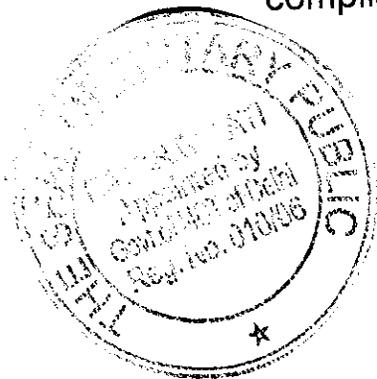
commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" i.e. Delhi Jal Board (DJB) ⁽²⁾ New Delhi Municipal Council (NDMC), as the case may be.

3. That, the issue of grant of permission for borewell/tubewell is dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who has been appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction. The Notification also constitutes Advisory Committee in each revenue district in NCT-Delhi under Chairmanship of the Deputy Commissioner of each district. The Advisory Committee recommends groundwater boring cases to Competent Authority for grant of permission.
4. That, the Deputy Commissioner (Revenue) has also been delegated with the power of dealing with issues such as checking violation, sealing illegal wells etc, including grievance redressal related to ground water, based on the recommendation of the Advisory Committee. All Sub-Divisional Magistrates are authorized officers to take action against violators under section 15 of the (Environment Protection) Act, 1986.
5. That, further the Standard Operating Procedure (SOP) titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells" finalized in the year 2020 in OA No. 685/2019 entitled as "Rakesh Kumar Vs. GNCTD (Annexure 2) clearly defines the responsibilities of various



stakeholder departments including District Magistrates for dealing with issues of violation and sealing of illegal borewells, launch of prosecution against offenders etc. 3

6. That, vide separate order dated 08.01.2025 of this Tribunal in Original Application No. 639/2022 regarding imposition of environmental compensation on illegal borewells/ tubewewlls, the Council of Ministers and the Delhi Cabinet vide its decision no. 3182 dated 15.04.2025 has also noted all developments having taken place in the matter and also considered the direction of Hon'ble National Green Tribunal. Accordingly, the Council of Ministers has directed to ring fence Rs. 70 Crores by the Finance Department, GNCTD to be used by Delhi Pollution Control Committee in future, for the purposes identified by Hon'ble Tribunal. The Cabinet had also expressed concern about the water scarcity in the City during summer season. Apart from other actions, the Council of Ministers has also directed to prepare a new borewell policy to be placed before the Council of Ministers for its consideration at the earliest. Accordingly the new borewell policy is being prepared in consultation with Central Groundwater Authority, Delhi Jal Board, Department of Revenue, GNCTD, Delhi Pollution Control Committee, New Delhi Municipal Council, and Delhi Cantonment Board and will also be submitted before the Tribunal after necessary approvals.
7. That, in view of above facts, concerned District Magistrate (Central), who is also appointed as the nodal officer for coordination and compliance in the present matter, has to take necessary action



against the violators for illegal extraction of the groundwater in the City.

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8. It is requested to this Hon'ble Tribunal that the present affidavit may kindly be taken on record.



(K S Jayachandran)
Special Secretary (Environment)
Government of NCT of Delhi

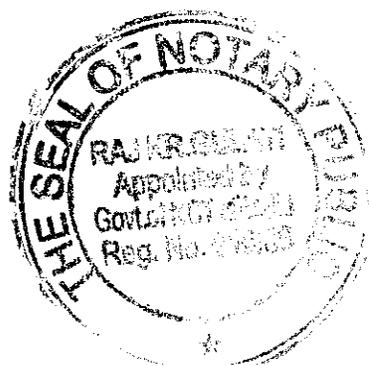
Spl. Secretary (Environment)
Govt. of N.C.T. of Delhi
Delhi Secretariat,
New Delhi-110002

Delhi

Dated: 20 May 2025

20 MAY 2025

~~ATTESTED~~
NOTARY PUBLIC
GOVT. OF NCT OF DELHI



(13) उक्त निर्देशों का किसी प्रकार का (संक्षेप) अधिनियम, 1986 (1) के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
भर्मेन्द्र, सचिव (पर्यावरण)

DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,

SUSHMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

2704 DQ/10-2

(6)

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

(13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्या./सह./पार्ट फाइल 2349,—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक की सहायतायुक्त नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,

एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES

NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) को द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

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राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के आदेश एवं नाम से,

एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/PL file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

दिल्ली राजपत्र

Delhi Gazette



प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

साप्ताहिक

WEEKLY

मं. 1] दिल्ली, जनवरी 10—जनवरी 16, 2014, बुधवार/पौष 20—पौष 26, 1935 [रा.रा.क्षे.दि. सं. 217
No. 1] DELHI, JANUARY 10—JANUARY 16, 2014, THURSDAY/PAUSHA 20—PAUSHA 26, 1935 [N.C.T.D. No. 217

भाग—IV

PART—IV

भाग-I में सम्मिलित अधिसूचनाओं को छोड़कर राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार के विभागों की अधिसूचनाएं
Notifications of Departments of the Government of the National Capital Territory of Delhi other than
Notifications included in Part-I

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण, वन एवं वन्य जीव विभाग

संशोधन

दिल्ली, 10 जनवरी, 2014

सं. फा. 8 (348)/ई.ए./पर्या./09/मा.-2/8091.—दिनांक 10 सितम्बर, 1992 की अधिसूचना संख्या यू.11030/जे./91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए दिनांक 18 मई, 2010 के आदेशों में उल्लिखित निदेशों में पुनः संशोधन करने के लिये इसके द्वारा निम्नलिखित निदेश जारी करते हैं, जो दिनांक 12 जुलाई, 2010 की अधिसूचना संख्या फा. 8 (348)/ई.ए./पर्या.09/2246 के अनुसार दिल्ली राजपत्र में प्रकाशित की गई हैं और दिनांक 25 नवम्बर, 2010 की अधिसूचना संख्या फा. 8(348)/ई.ए./पर्या.09/पी.टी.11/0771 के अनुसार संशोधित की गई हैं, जो निम्न प्रकार हैं, अर्थात् :-

क. दिनांक 18 मई, 2010 को प्रकाशित दिल्ली राजपत्र अधिसूचना दिनांक 12 जुलाई, 2010 के आदेश संख्या फा. 8 (348)/ई.ए./पर्या.09/2246 में निदेश 12 के बाद निम्नलिखित निदेश सन्निविष्ट किए जाएंगे।

“(13) दिल्ली में जल आपूर्ति करने के लिए सभी जल आपूर्ति टैंकों का सक्षम प्राधिकारी अर्थात् दिल्ली जल बोर्ड/नई दिल्ली नगर पालिका परिषद्, जैसी भी स्थिति हो, द्वारा पंजीकरण होना अनिवार्य है। सक्षम प्राधिकारी यह भी सुनिश्चित करेंगे कि जल आपूर्ति टैंकों में अनिवार्य रूप से जी पी एस. लगा हो ताकि दिल्ली में चल रहे जल आपूर्ति टैंकों पर निगरानी हो सके। इसके अतिरिक्त सक्षम प्राधिकारी, जल आपूर्ति टैंकों द्वारा पानी की आपूर्ति पर नियमित रूप से पानी की गुणवत्ता पर आई.एस.: 10500:2012 के अनुसार पीने के पानी के मानकों की निगरानी रखेंगे। सक्षम प्राधिकारी, जल आपूर्ति कर रहे टैंकों के मालिकों द्वारा पानी के विक्रय करने के लिए जल आपूर्ति प्रभार विनिर्दिष्ट करेंगे।

(a)

(14) सभी ड्रिलिंग मशीन/रिग्स, जो दिल्ली में ग्रोइंग के उपयोग में आती हैं, उनका पंजीकरण मण्डल आयुक्त कार्यालय/उप-आयुक्त (राजस्व) के कार्यालय द्वारा अनिवार्य होगा। संबंधित उपायुक्त (राजस्व) द्वारा ड्रिलिंग मशीन/रिग्स के आवागमन की अनुमति दिनिदिष्ट उद्देश्यों/स्थानों तथा समय के लिये दी जायेगी।

(15) उप-आयुक्त (राजस्व), दिल्ली पुलिस और परिवहन विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार उक्त निर्देशों का कठोरता से अनुपालन सुनिश्चित करेगी और दिल्ली में जल आपूर्ति के लिए जल आपूर्ति टैंकरों एवं ड्रिलिंग मशीनों/रिग्स का राक्षम प्रधिकारों द्वारा अनिवार्य पंजीकरण न कराने वाले तथा इनका अनाधिकृत आवागमन करने वालों के खिलाफ सख्त कार्रवाई होगी।

ख. पूर्वोक्त अधिसूचना में निर्देश संख्या 13 को निर्देश संख्या 16 के रूप में पुनः क्रमांकित किया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

देवेन्द्र शर्मा, उप-सचिव

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

AMENDMENT

Delhi, the 10th January, 2014

No. F.8(348)/EA/Env/09/Pt-II/8091 - In exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/1/91- UTL dated the 10th September 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following directions to further amend the directions contained in order dated the 18th May, 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F8(348)/EA/Env/09/2246 dated 12th July 2010 and amended vide Notification No. F8(348)/EA/Env/09/Pt. II/0771 dated 25th November, 2010, as under, namely:—

A. In the Order No. F.8(348)/EA/Env/09/2246 dated 12th July, 2010, published vide Delhi Gazette notification dated the 18th May, 2010, after direction No (12), the following directions shall be inserted, namely: -

“(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS: 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/ rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/ rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/ rigs and their unauthorized movement in Delhi.”

B. In the aforesaid notification, the direction no. (13) shall be renumbered as direction no. (16).

By Order and in the Name of Lt. Governor
of the National Capital Territory of Delhi.

DEVENDRA SHARMA, Dy. Secy.

10

गृह (सामान्य) विभाग

अधिसूचना

दिल्ली, 10 जनवरी, 2014

सं. फा. 4/5/2003/गृह(सामान्य)/205:—गृह मंत्रालय, भारत सरकार की दिनांक 20 मार्च, 1974 की अधिसूचना संख्या यू0 11011/2/74-यूटीएल. (1) के साथ पठित बंड प्रक्रिया संहिता, 1973 (1974 की संख्या 2) की धारा 20 के उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, कन्द्रीय प्रशासनिक अधिकरण के संयुक्त पंजीयक श्री गुरमीत सिंह को दिल्ली महानगर क्षेत्र में जब तक कि वह अपने वर्तमान पद पर या उसी कार्यालय में सामान्य पद पर बने रहें हैं, या अगले आदेशों तक, इसमें जो भी पहले हो, कार्यकारी मजिस्ट्रेट के रूप में सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के
उपराज्यपाल के आदेशों तथा उनके नाम पर,

इंदु सिन्हा, उप-सचिव (गृह)

HOME (GENERAL) DEPARTMENT

NOTIFICATION

Delhi, the 10th January, 2014

No. F. 4/5/2003-Home(G)/205.—In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 (2 of 1974), read with the Government of India, Ministry of Home Affairs, Notification No. U-11011/2/74-UTL (i) dated the 20th March, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to delegate the powers of Executive Magistrate in the Metropolitan area of Delhi upon Shri Gurmit Singh, Joint Registrar, Central Administrative Tribunal, New Delhi, till he holds the present post or till further orders, whichever is earlier.

By Order and in the Name of the Lt. Governor
of the National Capital Territory of Delhi,

INDU SINHA, Dy. Secy. (Home)

Department of Environment
Govt. of NCT of Delhi

(11)

Standard Operating Procedure

Subject: Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi.

1. The Hon'ble National Green Tribunal in Original Application No. 685/2019 entitled as, "Rakesh Kumar Versus Govt. of NCT of Delhi vide its order dated 15.05.2020 directed as under:

"In view of the above, we reiterate our directions for devising suitable effective mechanism for preventing extraction of ground water by way of unauthorized tubewells and wherever such illegalities found, prompt coercive measures must be taken. Illegal extraction of ground water is a criminal offence under the EP Act. Compensation must be recovered on the formula already laid down. It will be appropriate that Chief Secretary, Delhi calls a meeting of all concerned within one month from today and oversees preparation of an appropriate SOP for fixing responsibility on the subject. Ministry of Jal Shakti may also take necessary steps in the matter."

2. As far as the various districts of NCT of Delhi are concerned, the CGWA vide its notification of March, 2006 has notified all districts of Delhi as over exploited areas, needing regulation, and registration of ground water abstraction structures mandatory. Regarding regulation of extraction of ground water and to provide procedure for closure /prohibition of illegal activities regarding operation of

borewells/tubewells, directions under Section 5 of the Environment (Protection) Act, 1986 have been issued with the approval of Hon'ble Lt. Governor on 18th May, 2010 and on 10th January, 2014. In the aforesaid directions the authorities and the procedure to permit use of ground water and to prevent misuse have been detailed along with the responsibilities of various authorities. The SOP has been devised based on the detailed procedure provided in the aforesaid directions dated 18.05.2010 and 10.01.2014.

(12)

3. Standard Operating Procedure (SOP):

- 1) Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.
- 2) The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.
- 3) An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, ULBs, DPCC, reputed NGO has been constituted to assist the DC in detecting illegal borewells for

taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings.

- 4) The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.
- 5) In case the illegal borewell/tubewell is already constructed/operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.

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- 6) For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.
 - 7) The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
 - 8) The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.
 - 9) All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location and for specified duration by the concerned Deputy Commissioner.
 - 10) The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue), Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.

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- 11) As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.
- 12) The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.

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